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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **RC.REV. 120/2019**

MOHD YAHYA & ORS

.....Petitioners

Through: Mr. Trilok Nath Saxena and Dr. Shiv
Kumar Tiwari, Advocates.

versus

FARAT ARA & ORS

.....Respondents

Through: Mr. Zeeshan Ahmed, Advocate for R-
3.
R-3 in-person.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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15.10.2025

CM APPL. 56552/2025 (exemption)

Exemption granted, subject to just exceptions.

Let requisite compliances be made within 01 week.

The application stands disposed-of.

REVIEW PET. 466/2025

The court has heard Mr. Trilok Nath Saxena, learned counsel for the
petitioners on the review petition.

Arguments have been concluded.

Judgment is reserved.

CM APPL. 56553/2025

By way of the present application filed under section 151 of the Code
of Civil Procedure, the applicants/petitioners seek directions for maintaining
status-quo in respect of possession.



Since the court has heard Mr. Saxena on the review petition, no ground is made out to entertain the present application.

The application is dismissed.

ANUP JAIRAM BHAMBHANI, J

OCTOBER 15, 2025